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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ EX.P. 22/2021

RAVI SAWHNEY & ORS.Decree Holders

Through: Mr. Vineet Jhanji and Mr. Imran

Moulaey, Advocates.

versus

RAMESH KOHLI & ORS.Judgement Debtors

Through: Mr. M.S. Khan and Mr. M. Arshyan,

Advocates for JD No.1(a) & 1(c). Mr. Vidur Bhatia, Advocate for JD

Nos. 3 to 5.

Ms. Anubha Goel and Mr. Mayank Joshi, Advocates for JD No. 6& 2(e).

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

ORDER 28.01.2025

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EX.APPL.(OS) 159/2025

- 1. By way of present application filed under Section 151 CPC, the judgment debtor No.3/applicant seeks directions to the Registry that the pay order be issued to JD No.3 as directed by this Court vide order dated 25.10.2024.
- 2. Ld. Counsel for the applicant/JD Nos. 3 to 5 submits that although in the memo of parties JD No. 3 is described as 'B.L. Bhatia', his full name is 'Benarsi Lal Bhatia; who is the husband of Lt. Dr. Indira Kohli Bhatia and son of Sh. Amrit Lal Bhatia. He further submits that 'B.L. Bhatia' and 'Benarsi Lal Bhatia' are one and the same person. A copy of Aadhar Card and PAN of 'Banarsi Lal Bhatia' are also placed on record alongwith amended memo of parties.





- 3. Issue notice.
- 4. Ld. Counsel for the decree holder accepts notice and fairly does not object to the prayer of the application.
- 5. In view thereof, Registry is directed to release the amounts, in compliance of order dated 25.10.2024, by way of pay order in the name of 'Benarsi Lal Bhatia' through his counsel.
- 6. Application is disposed of.

MANOJ KUMAR OHRI, J

JANUARY 28, 2025 *ga*